

ITEM NO.4

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 11971/2022

(Arising out of impugned final judgment and order dated 03-11-2022 in BA No. 8937/2022 passed by the High Court Of Jharkhand At Ranchi)

POOJA SINGHAL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 195937/2023 - EXEMPTION FROM FILING O.T.)

Date : 29-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Amar Gahlot, Adv.
Mr. Rajat Mittal, AOR
Mr. S. Shankaran, Adv.
Mr. Vishwajeet Singh, Adv.
Mr. Harsh Yadav, Adv.
Mr. Pareekshit Bishnoi, Adv.
Anshi Bhatia, Adv.
Ms. Sristy J., Adv.
Mr. Sanyam Aggarwal, Adv.
Mr. Suprateek Negi, Adv.

For Respondent(s) Mr. S.V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Rajat Nair, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Annam Venkatesh, Adv.
Mrs. Sairica Raju, Adv.
Mr. Ashutosh Gadhe, Adv.
Mr. Zoheb Hussain, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Arkaj Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the

impugned judgment and hence, the special leave petition is dismissed.

We are informed that 12 witnesses out of the 17 witnesses, whom the prosecution wants to examine, have already deposed. We hope and trust that the trial will proceed expeditiously.

The petitioner - Pooja Singhal would be entitled to revive a request for bail in case of a change in circumstances or if the trial gets prolonged for reasons not attributable to the petitioner - Pooja Singhal, or co-accused.

Pending application(s), if any, shall stand disposed of.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(R.S. NARAYANAN)
ASSISTANT REGISTRAR